

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7803/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAVIR & ANR.

Respondent(s)

Date : 18-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ankur Prakash, AOR

For Respondent(s)

Mr Raman Yadav, Adv.

Mr Syed Mehdi Imam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on respondent no.1. Ld. Counsel, Ms Nayana Gautam appearing on behalf of Mr Rakesh Kumar, Advocate-on-record appears for respondent no.1. Vakalatnama be filed within two weeks time. Ld. Counsel submits that she has not received copies of pleadings. Ld.counsel for the petitioner to provide copies of pleadings to the ld. Counsel for respondent no.1.

Respondent no.2 is duly represented.

Matter be processed in terms of Order XXII Rule 6, Supreme Court Rules, 2013 read with Chapter XIII Clause 47, Supreme Court Practice and Procedure, 2017. Ld. Counsels for both respondents seek time for filing objections/counter affidavit. Be filed in the meantime within four weeks.

ANIL LAXMAN PANSARE
Registrar